

**F.No. 3305-01/REG/FSSAI/2016**  
**Food Safety and Standards Authority of India**  
(A statutory Authority under the Ministry of Health and Family Welfare, Govt. of India)  
**FDA Bhawan, Kotla Road, New Delhi-110002**

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The 30<sup>th</sup> July, 2016

**Subject: Direction under Section 16(5) of Food Safety and Standards Act, 2006 regarding extension of time period for the compliance of Notification No. 1(94)2015/Notification P&L/Enf/FSSAI dated 25<sup>th</sup> May, 2016 relating to declaration of class title, trans fat content and saturated fat content on label of the food products.**

Reference is drawn to the notification No. 1(94)2015/Notification P&L/Enf/FSSAI dated 25<sup>th</sup> May, 2016 published in the Official Gazette of India amending the Sub-regulations 2.2.2 of Food Safety and Standards (Packaging and Labelling) Regulations, 2011 regarding declaration of class title, trans fat content and saturated fat content on label of the food products.

2. After due consideration of the representations received from various stakeholders, requesting for deferment of implementation of the said regulation for the purpose of utilizing the existing stocks of their packaging materials, the timeline for compliance of the notification No. 1(94)2015/Notification P&L/Enf/FSSAI dated 25<sup>th</sup> May, 2016 is hereby extended for a period of six months i.e. up to 02.12.2016.

3. This issues with the approval of the Competent Authority in exercise of the power vested with Food Authority under clause 5 of Section 16 of the Food Safety and Standards Act, 2006.



(Sunil Bakshi)  
Advisor (Regulations)

To

1. All Food Safety Commissioners
2. All Authorized Officers, FSSAI

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Directors, FSSAI